

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C) No.1403/2021

CM No.5680 /2021

Ridhima and another

.... Petitioner/Appellant(s)

Through:- Mr. Sanjeev Padha, Adv.

V/s

UT of J&K

.....Respondent(s)

Through:- Mr. Raman Sharma, AAG.

CORAM : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

1. Petitioners who are present in person and are duly identified by their counsel submit that they have entered into a live-in relationship which is not acceptable to the family of petitioner No.1 and their relatives who are threatening them.

2. Petitioner No.1 Ridhima is 19 years old and her date of birth is 04.06.2002 and petitioner No.2 Harshdeep Mehra is 18 years old and his date of birth is 14.12.2002. The petitioners are living together without the sanctity of marriage and this has resulted in threats to their life and personal liberty.

3. It is settled proposition that right to exercise assertion of choice is an inseparable part of the liberty and dignity and the same should not except in accordance with the procedure established by law. Reliance is placed on **Gurwinder Singh and another V/s State of Punjab and others SLP (Crl.) No.4045/2021 dated 04.06.2021.**

4. Issue notice to the respondents in the main as well as in the CM, returnable within four weeks. Requisites for the same within one week.
5. List on 24.09.2021.
6. Meanwhile, subject to objections and till next date before the Bench, the respondent Nos. 2 and 3 are required to act expeditiously in accordance with law, including grant of any protection to the petitioners in view of the apprehension/ threats, if approached.

(Sindhu Sharma)
Judge

JAMMU
16.07.2021
Eva

